

Further, the measures for flood management including desilting of rivers are formulated by the State Governments as per their priority. The Government of India supplements the efforts of State Governments by providing technical advice and also promotional financial assistance for critical areas.

**Pending court cases against Polavaram National Irrigation Project**

2218. DR. K. V.P. RAMACHANDRA RAO: Will the Minister of water resources, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:

- (a) whether there are any pending court cases against execution of Polavaram National Irrigation Project;
- (b) if so, the details of the cases pending court-wise/institution-wise; and
- (c) whether Government has filed counter/reply affidavits in those cases and if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (SHRI ARJUN RAM MEGHWAL): (a) to (c) As reported by Central Water Commission, Polavaram Project Authority and Govt of Andhra Pradesh, twenty cases are pending before various courts in respect of Polavaram Project. Counter Affidavits/Reply are filed before Hon'ble Courts as advised by Counsel(s) of respective respondents from time to time. The details in respect of above cases are given in the Statement.

**Statement**

*Details of pending court cases against Polavaram National Irrigation Project*

Sl.No.	Case No.	Court wise	Name of the Petitioner	Name of the Respondent
1	2		3	4
<b>(A) Supreme Court of India</b>				
1.	(a) Original Suit 4 of 2007 along with I.A. No. 1		State of Odisha	Ministry of Environment, Forest and Climate Change and others
	(b) Original Suit 4 of 2007 along with I.A. No. 1 & 12		State of Odisha	Ministry of Environment, Forest and Climate Change and others

1	2	3	4
2	O.S. 3 of 2011	State Government of Chhattisgarh	Government of Andhra Pradesh and others
3	T.P.(c) No. 1159 of 2008	State of Chhattisgarh	The Govt. of Andhra Pradesh and others
4	WP 224/2012	State of Chhattisgarh	Govt. of India, State of Andhra Pradesh and Others
5	WP No. 65 of 2017	Readiness for Empowerment through Legitimate Action (RELA)	MoWR and others
6	WP (c) No. 132 of 2018	Shri Ponguleti Sudhakar Reddy Vs Union of India & Ors.	MoHA and others
7	IA No.1572 &1578 of 2006 in WP (C) No.202/1995	Government of AP	Ministry of Environment, Forest and Climate Change and others
8	WP No. 144/2006	Dr. Brahmadev Sarma	Union of India & others
9	SLP No. 958/2008	Prof. Kodanda Rami Reddy, Hyderabad	Union of India and others
10	Civil Appeal No.2630 of 2018	Readiness for Empowerment through Legitimate Action (RELA)	Union of India, Ministry of Environment, Forest & Climate Change and others
11	WP (C) No.459/2011	Smt. K. Kavitha, President Telangana Jagruthi Non-Government Organization	Union of India and others
<b>(B) High Court of Judicature at Hyderabad</b>			
12	WP No. 15259 of 2018	M/s SLS Power Corporation Ltd.,	Ministry of New and Renewable Energy (MNRE), New Delhi and others

1	2	3	4
13.	WP No. 47 of 2018	Search for Action Knowledge Tribal Initiative)	-
14.	WP No. 31491	Different residents of Mamidyala village, mulugumandal, Siddipet District, Telangana State	PS (RD) Hyd.& others
15.	WP (PIL) No. 299 of 2017	Dr. KVP Ram Chandandra Rao	MoWR & others
<b>(C) NGT, Delhi</b>			
16.	Original Application no. 350/2018	Madichrla Satyanarayana and Madicherla Ramachndram.	Ministry of Environment, Forest and Climate Change and others
17.	Original Application no. 350/2018 (M.A. No. 830/2018)	Madichrla Satyanarayana and Anr Vs. UOI &Ors.	Ministry of Environment, Forest and Climate Change and others
18.	Application No. 452 of 2013 and application of 2016	Readiness for Empowerment through Legitimate Action (RELA)	Ministry of Environment, Forest and Climate Change and others
19.	OA 66 of 2017	Dr. Pentapati Pulla Rao	Ministry of Environment, Forest and Climate Change& others
20.	OA No.365 of 2018	Sri Potha bathula Nageswara Rao	Polavaram Project Authority and others

#### Depletion of groundwater table

†2219. MS. SAROJ PANDEY: Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:

(a) whether any plan has been implemented to control the depleting groundwater table in the country; and

†Original notice of the question was received in Hindi.